

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7934/2018

(Arising out of impugned final judgment and order dated 10-02-2017 in CRLA No. 163/1995 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

AMAR SINGH & ANR.

Respondent(s)

Date : 01-02-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. Ankit Goel, AOR
Mr. Yasharth Kant, Adv.
Mr. Vikas Bansal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

On perusal of the Office Report, it is seen that the respondents have been served through *Dasti* service. However, there is no representation on behalf of the respondents.

We have heard learned counsel for the petitioner-State.

Leave granted.

(RADHA SHARMA)
COURT MASTER (SH)

(MALEKAR NAGARAJ)
COURT MASTER (NSH)